

CENTRAL ELECTRICITY REGULATORY COMMISSION

(Legal Division)

Weekly (Vidyo Connect) Hearing Schedule for the month of August, 2020

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
10.8.2020 Monday At 10.30A.M. Transmission Tariff	1.	475/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Transmission System associated with immediate evacuation system for Nabinagar TPS in Eastern Region
	2.	421/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 765 kV S/C Kurnool-Raichur transmission line along with associated bay extensions at 765/400 kV Kurnool Sub-station and 765/400 kV Raichur Sub-station under Southern Region System Strengthening Scheme XXII (DOCO 15.12.2015)
	3.	249/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under Wardha-Hyderabad 765 kV link in Southern Region.
	4.	310/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for the assets of Transmission System for Phase-1 Generation projects in Orissa Part-B
	5.	327/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Asset A1 : 400/220 kV, 1*315 MVA Transformer at Mapusa (ICT III) substation alongwith 2 nos. 220 kV line bays, Asset B1 :400/220 kV 1X500 MVA Transformer at Navsari Substation, Asset B2(a): 1 no. 400kV line bays at 765/400 kV Indore substation , Asset B2(b) : 1 no. 400kV line bays at 765/400 kV Indore substation and Asset B3: 2 nos. 220 kV line bays at 400/220 kV Pirana substation under Augmentation of Transformer and Bays in Western Region
	6.	303/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Asset A 400 kV D/C (Quad) Vadodara Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) Asset B1 400kV Bay at Vadodara GIS for 400kV D/C Vadodara Asoj ckt 1 Asset B2 400kV Bay at Vadodara GIS for 400kV D/C Vadodara Asoj ckt 2 Asset C1 765kV 240MVAR Switchable Line reactor of Ckt I of 765kV D/C Aurangabad Padghe Line charged as Bus reactor at Aurangabad Substation, Asset C2 765kV 240MVAR Switchable Line reactor of Ckt-II of 765kV D/C Aurangabad Padghe Line charged as Bus reactor at Aurangabad Substation Asset D Aurangabad Padghe 765kV D/C Line & Padghe(PowerGRID)Padghe/Kudus(MSETCL) 400kV D/C Quad line alongwith associated bays and Establishment of 765/400kV 2x1500 MVA Padghe GIS SS under System Strengthening in North/West Part of WR for

				IPP Projects in Chhattisgarh (IPP E)
7.	250/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 13 nos of Assets under Eastern Region Strengthening scheme IX in Eastern Region.	
8.	196/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Bachau-Varsana (GETCO) 400 kV D/C Transmission Line along with Extension of 400 kV Bachau Sub station and Extension of 400 kV Varsana (GETCO) Sub station under Western Region System Strengthening Scheme XIII	
9.	117/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - VIII in Southern Region	
10.	155/TT/2020	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001- 04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For NLC II Transmission System in Southern Region.	
11.	142/TT/2020	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001- 04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For (a) Combined elements of Talcher and Kolar (HVDC portion) (Notional COD: 1.3.2003) and(b) Combined elements of Talcher and Kolar (AC Portion) (Notional COD: 1.6.2003) under Transmission System associated with Talcher II project in Southern Region.	
12.	85/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under transmission system associated with System Strengthening-XXIV in Southern Region.	
13.	83/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under Sub-Station Works associated with Hyderabad (Maheshwaram) Pooling Station in Southern Region	
14.	82/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - X in Southern Region	

11.8.2020 At 10.30 A.M. Tuesday Miscellaneous Petitions	1.	598/MP/2020	BALCO	Petition for claiming compensation on account of events pertaining to change in law as per Article 34 of the Power Supply Agreement dated 26.12.2014 read with Article 39.1 of the Power Supply Agreement (On admission)
	2.	525/MP/2020 alongwith IA/38/2020	Sprng	Petition for inter alia resolving discrepancies arising on account of conflict between the SCOD under the PPA and the date of operationalisation of connectivity and long term access, for seeking recognition of Change in Law and Force Majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to exemption from payment of transmission charges, opening a Letter of Credit for PoC charges and quashing of the Default Notice issued by the CTU. (On admission)
	3.	319/MP/2020	NTPC	Petition under Section 79 (1) (a) read with Section 79 (1) (f) of the Electricity Act, 2003 regarding the applicability of Interest (Rs. 1.13 Crores) along with the Late Payment Surcharge ("LPSC") (On admission)
	4.	558/MP/2020	ENICL	Petition for creation of security interest in favour of Security Trustee pursuant to Rupee Term Loan Facility Agreement, and other security creating documents/financing agreements by way of hypothecation/assignment of Project assets of East North Interconnection Company Limited. (On admission)
	5.	351/MP/2018 alongwith IA/4/2020	CEPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.08.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to change in law in an expeditious manner.
	6.	380/MP/2018 alongwith IA/8/2020	ITPCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to change in law.
	7.	226/MP/2020	WFRPL	Petition under Section 79 of the Electricity Act, 2003 seeking relief in time extension granted for commissioning of Petitioner's 50 MW Wind Power Project connected to Central Grid
	8.	178/MP/2020	MSETCL	Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon dispute between the petitioner MSETCL and the respondent Electricity Department of the Union Territory of Daman & Diu in accordance to the Bulk Power Transmission Agreement (BPTA) entered into between the parties on 6.9. 2011. (On admission)
	9.	153/MP/2018	MSETCL	Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon dispute between the Petitioner MSETCL and the respondent Electricity Department of the Union Territory of Daman & Diu in accordance to the Bulk Power

				Transmission Agreement (BPTA) entered into between the parties on 6.9. 2011
10.	154/MP/2018	MSETCL		Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon dispute between the Petitioner MSETCL and the respondent Electricity Department of State of Goa in accordance to the Bulk Power Transmission Agreement (BPTA) entered into between the parties on 21.11. 2011
11.	427/MP/2019	MEIL		Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.01.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, where under, the government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014.
12.	432/MP/2019	SPL		Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers
13.	450/MP/2019	MBPMPL		Petition invoking Section 79 of the Electricity Act, 2003 read with (i) Article 10 of the PPA dated 18.1.2014, (ii) Article 10 of Schedule 1 of the PPA dated 20.1.2014, (iii) Clause 4.7 of the Competitive Bidding Guidelines, and (iv) Order dated 3.6.2019 in Petition No. 156/MP/2018 seeking approval of the additional capital and operational expenditure on account of installation of various Emission Control Systems in compliance with Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015.
14.	81/MP/2019 alongwith I.A.No.51/2019	CWRTL		Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of One Circuit of 765kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs (Interlocutory application moved by PGCIL for impleadment as party) .
15.	530/MP/2020 Along with IA 45/2020	KSK		Petition under Section 79(1)(c), 79(1)(f) and other applicable provision of the Electricity Act, 2003 seeking directions against the Respondents in relation to wrongful rejection of the application for Short-Term Open Access

				for transfer of power from the Western Region to Southern Region.
13.8.2020 Thursday At 10.30 A.M. Generation Tariff	1.	300/GT/2020	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	438/GT/2020	NTPC	Petition for approval of Tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period from 1.4.2019 to 31.3.2024
	3.	434/GT/2020	RGPPL	Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	410/GT/2020	RGPPL	Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	220/GT/2020	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage- III (500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	6.	444/GT/2020	NTPC	Petition for approval of tariff of Ramagundam Super Thermal Power Station Stage- III (500 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	31/GT/2020	SJVNL	Petition for revision of tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 1.4.2014 to 31.3.2019- Truing-up of tariff determined by the CERC order dated 19.7.2019 in Petition No. 314/GT/2018
	8.	30/GT/2020	SJVNL	Petition for approval of generation tariff of Nathpa Jhakri Hydro Electric Power Station (6x250 MW) for the period 1.4.2019 to 31.3.2024.
	9.	329/GT/2019	NEEPCO	Petition for revision of tariff for the period 30.10.2017 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 30.10.2017 to 31.3.2019 in respect of Tuirial hydro Electric Power Plant (60 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	10.	390/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Tuirial hydro Electric Power Plant (60 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	11.	474/GT/2014	NLC	Petition for truing up of capital expenditure and tariff thereof for the period 2009-14 under CERC Tariff regulations 2009 for NLC TPS I Expansion (2X210 MW) on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014. (Received by way of Remand from APTEL)
	12.	472/GT/2014	NLC	Petition for truing up of capital expenditure and tariff thereof for the period 2009-14 under CERC Tariff Regulations 2009 for NLC TPS I (6x50+3X100) MW on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014 (Received by way of Remand from APTEL)
	13.	327/GT/2014	NTPC	Implementation of APTEL order dated 29.1.2020 in Petition for determination of

				Vindhyachal Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.
14.8.2020 Friday At 2.30 P.M.			Public Hearing	Draft Central Electricity Regulatory Commission (Power Market) Regulations, 2020.

By Order of the Commission

Sd/-
(T.D.Pant)
Dy.Chief (Legal)
10.8.2020